2528. SHRI A. ELAVARASAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Indian carmakers have been using their dominant market position to charge exorbitant price from their consumers and the Competition Commission of India (CCI) has charged almost every carmaker for alleged anti-competitive practices;

(b) if so, the details thereof;

(c) whether CCI has sent out show-cause notices to the carmakers and is awaiting response from them before it takes a final decision; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT)
IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (d) Competition Commission of India (CCI), on receipt of information under Section 19(1)(a) of the Competition Act, 2002 alleging anti-competitive practices against certain car manufacturers, has initiated proceedings under the provisions of the Competition Act, 2002.